

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 427/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: Midas Care Pharmaceuticals Pvt. Ltd.  
V/s.  
Millennium Accessories Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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**ORDER**

**TCP No. 427/ I&BP/NCLT/MB/MAH/2017**

The Petitioner side is absent. It is doubtful as to whether the Petitioner is aware of transfer of Company Petition from Hon'ble High Court to NCLT, therefore, the Registry is hereby directed to intimate next hearing to the Petitioner as well as Corporate Debtor.

List this matter on 31.7.2017.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)